

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

CP (IB) No. 7/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Ravish Metalik -Vs- Maa Manasha Devi Alloys Pvt. Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. S.K. Prusty, Adv.

For Respondent (s)

ORDER

Ld. Counsel Mr. S.K. Prusty appeared for the petitioner/financial creditor, he represents that notice sent by registered post to the respondent company, returned as unserved. He represents that he has already sent notice to the residential address of the directors of the respondent company, but the result of service of notice is not known. The notice sent by the registry by e-mail is served. However, as a further chance, petitioner is permitted to send notice to the respondent company and also to the directors of the company to their residential address by speed post and by e-mail and also directed to file the affidavit of service, in respect of notice sent to the respondent company and the directors within two weeks' time. Registry is also directed to send notice to the respondent company as well as to the residential address of the directors by speed post and by e-mail. List the matter on 28.05.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)